

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 91/9/NCLT/AHM/2020 With  
IA/296(AHM)2021

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2021

Name of the Company: Chaitanya Bhavanishanker Paneri  
V/s  
Nutec Infotech Pvt Ltd

Section: 12A/9 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Tirth Nayak appeared for the Applicant. IRP present in person.

IA No. 296 of 2021 is filed under Section 12A of the Insolvency & Bankruptcy Code, 2016.

The Applicant is seeking setting aside the order of Corporate Insolvency Resolution Process in CP(IB) No. 91 of 2020 vide order dated 24.03.2021. This Application has been filed through IRP. The IRP is also present. It is claimed that all the amount which were under dispute has been paid. The CoC yet to be formed. Under these circumstances, we accept the request and set aside the order of Corporate Insolvency Resolution Process. The Corporate Debtor is released from all rigours of Insolvency & Bankruptcy Code, 2016. IRP is directed to handover all the records/documents of the Corporate Debtor.

**Accordingly, IA No. 296 of 2021 is allowed and stands disposed of.**

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 26th day of April, 2021.